

LOK SABHA DEBATES

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LOK SABHA

Wednesday, 18th December, 1957.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Nuclear Power Plant

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*1228. } Shri D. C. Sharma:
 } Shri Bimal Ghose:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 376 on the 26th July, 1957 and state whether decision with regard to the installation of one or more power plants for generation of electricity has since been taken?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): No. The matter is still under consideration of Government.

Shri D. C. Sharma: May I know whether we are having any negotiations with any other country for the supply of machinery and material, and if so, the name of that country?

Shrimati Lakshmi Menon: I said that the matter is still under consideration. The hon. Member wants to know whether we have got supply of materials from other countries. I do not know what kind of machinery and material he has in mind.

Shri Bimal Ghose: May I know whether Government are aware of a statement made by Dr. Bhabha at the International Atomic Energy Agency that it would be economical to have atomic power stations in three indus-

trial areas in India, and if so, what those three industrial areas are?

Shrimati Lakshmi Menon: The three industrial areas are Ahmedabad, Bombay and Delhi.

Dr. Ram Subhag Singh: Calcutta is nowhere.

Shri Kadiwal: May I know how much time it will take for the project report to be prepared in respect of one of these installations?

Shrimati Lakshmi Menon: As I have said, the matter is under active examination. It is hoped to formulate a plan covering the next fifteen years. It should be possible to take a decision in this matter in the first half of next year.

Shri Dasappa: May I know whether Government have any idea as to the extent of foreign exchange that is required for one of these projects?

Shrimati Lakshmi Menon: Government have no idea.

Violation of Indian Territory by Portuguese troops

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*1229. } Shri Radha Ramani:
 } Shri Shree Narayan Das:
 } Pandit D. N. Tiwary:
 } Shri Baghunath Singh:
 } Shri Narayanankutty
 } Menon:
 } Shri A. S. Saigal:
 } Shri E. S. Lak:
 } Shri N. B. Manisamy:
 } Shri Wodeyar:
 } Shri Parulekar:
 } Shri Jadhav:

Will the Prime Minister be pleased to state:

(a) the number of violations of Indian territory by Portuguese troops in Goa and Daman during September and October 1957; and

(b) whether they did any damage to property and killed any persons on this side while doing these violations?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). There were at least twenty-nine border violations during September and October, 1957. Once, some Portuguese troops crossed into Indian territory and clashed with Indian Police. As a result, an Indian police-man received a bullet wound. There were, however, no fatal casualties and we have received no reports of any damage to property.

Shri Radha Raman: In view of the reported incidents of this nature, may I know what steps Government took when such cases of violations were brought to their notice?

Shri Sadath Ali Khan: A special reserve police force has been maintained all along the Portuguese border, and this force is considered adequate to deal with any minor incidents.

In the past, when similar incidents took place, we sent notes of protest to the Portuguese Government through the Egyptian Embassy in New Delhi. These, as the House knows, unfortunately have not produced any results.

Shri Wodeyar: May I know what action the Government of India have taken in this matter and whether any compensation has been paid to the sufferers and if so, the nature of the compensation?

Shri Sadath Ali Khan: I am not aware of any compensation that has been paid, but I shall enquire into this.

Dr. Ram Subhag Singh: May I know in how many cases the Government of India have received replies to the protests that they sent to the Portuguese authorities?

Shri Sadath Ali Khan: As I have just said, in the past we had sent our

protests, but we have not received any reply.

Shri N. E. Munisamy: May I know whether it has been brought to the notice of Government that the Portuguese authorities not only denied these violations, but on the other hand levelled a very serious charge of frontier violations by Indians, and if so, whether any rejoinder has been given from our side?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I have not understood the hon. Member's question. It is complicated.

Shri N. E. Munisamy: The Portuguese authorities have not only denied the violations, but on the other hand have levelled serious charges of violation by Indians, that is, that they have violated the customs posts and all that. I would like to know whether any rejoinder has been given in respect of these charges.

Shri Jawaharlal Nehru: Whom do we issue rejoinders to? It is not a court of law. I do not know whether the hon. Member means press rejoinders. I do not know what the hon. Member means. There is the Indian Government, the governmental apparatus. There are odd individuals inside Goa, who are up against the Portuguese authorities there. We do not speak for those odd individuals or groups who do this. How can we send rejoinders on their behalf? All we can say is that the Government of India do not function in this way.

Shri Munisamy: They have levelled a very serious charge against Indians saying that they have violated their territory.

Shri T. K. Chaudhuri: May I know whether there has been any occasion when our troops opened fire when these border violations occurred, and if so, whether any Portuguese personnel were wounded or killed?

Shri Jawaharlal Nehru: On any occasion?

Shri T. K. Chaudhuri: When our personnel returned fire.

Shri Banga: Did we ever do it?

Shri Sadath Ali Khan: There were 29 cases. In seven cases, Portuguese military personnel illegally entered Indian territory. In the other 22 cases the Portuguese fired across the Indian border.

Shri T. K. Chaudhuri: May I know whether the fire was returned?

Shri Sadath Ali Khan: We returned firing in some cases.

All India Radio

*1232. **Dr. Ram Subhag Singh:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a programme titled "Vividh Bharati" has been launched by the All India Radio; and

(b) how that programme has been received by the listeners?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir; with effect from the 3rd October, 1957.

(b) Preliminary survey of listening shows that the programme has been very well received and is on the way to becoming popular throughout the country.

Slum Clearance in Calcutta

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*1233. { **Shri S. C. Samanta:**
Shri Barman:
Shri Ghosal:
Shri B. Das Gupta:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1497 on the 31st July, 1957 and state:

(a) whether the Slum Clearance and Sweepers' Housing Scheme submitted by the Corporation of Calcutta has been duly examined and necessary decision taken;

(b) if so, what are the modifications made in the Scheme;

(c) how much sum has been sanctioned for the Scheme; and

(d) what is the estimate of the Scheme?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). The slum clearance project formulated by the Calcutta Corporation has been examined in consultation with West Bengal Government, but it has not been possible to sanction the project in view of the inability of the State Government to sponsor the same due to funds allocated under Slum Clearance Scheme being required for other projects.

(c) Certain modifications regarding provision of (i) one-roomed units, (ii) reduction of densities were suggested for consideration of the Corporation.

(d) The estimated cost of the project as prepared by the Calcutta Corporation, is Rs. 2.00 crores.

Shri S. C. Samanta: May I know whether over and above this Calcutta Corporation scheme, there is any other scheme by the side of Calcutta?

Shri Anil K. Chanda: Yes. Altogether, we had received four schemes. One was from the Construction Board, West Bengal Government; another was from the Calcutta Improvement Trust. Both these have already been sanctioned, and they involve a sum of about Rs. 71 lakhs. There is one scheme known as the Circular Canal Scheme, which has been sponsored by the West Bengal Government. It has been estimated to cost over Rs. 4 crores. The fourth is the scheme formulated by the Calcutta Corporation, costing Rs. 2 crores.

Shri Barman: When the scheme is finalised in the near future, may I know whether the sweepers' housing scheme will be subsidised from the funds allotted under the Second Five Year Plan for Scheduled Castes Housing Scheme or will it be subsidised from any general fund?